

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court of Judicature at Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(IA No. 93814/2024 - APPLICATION FOR PERMISSION
IA No. 246300/2023 - APPLICATION FOR TAGGING/DETAGGING
IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 259641/2023 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 48196/2024 - EXEMPTION FROM FILING O.T.
IA No. 221185/2023 - EXEMPTION FROM FILING O.T.
IA No. 229505/2023 - EXEMPTION FROM FILING O.T.
IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES
IA No. 48195/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES
IA No. 236271/2023 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 09-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Petitioner-in-person

For Respondent(s) Ms. Garima Prasad, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Ashish Pandey, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Akash, Adv.
Ms. Chanchal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The petitioner-in-person appears on virtual mode. She submits

that although lawyers were engaged on her behalf, she does not need the assistance of any lawyer. In fact, the concerned lawyers have disassociated from the present proceeding by filing discharge application(s).

2. On the other hand, the petitioner wants an early resolution of the matter. This is also the submission of Ms. Garima Prasad, the learned senior counsel appearing for the respondent (husband) who had obtained an ex-parte decree of divorce, at the first instance.

3. The respondent prays for and is granted one week's time to file the written response.

4. Leave granted.

5. The matter be posted for final hearing in 21.08.2024.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR